

State Vs. Lootan Yadav

FIR No: 117/2017

Under Section: 302/34 IPC

PS: Darya Ganj

13.07.2020

Through video conferencing

This is fresh application for extension of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Pankaj Talwar, Ld. Counsel for the applicant.

The applicant is seeking extension of interim bail, granted to him vide order dated 26.05.2020 by Ld. ASJ (on duty) in view of guidelines laid down by High Powered Committee.

However, in terms of the directions dated 22.06.2020 of Hon'ble High Court in W.P.(C) 3080/2020, Court on its own motion Vs. Govt. of NCT of Delhi & anr, the interim bail of all such applicants have already been extended by Hon'ble High Court vide a common order for a further period of 45 days. Therefore, there is no requirement of filing the present application.

The application stands disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent for information.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
13.07.2020

State Vs. Neeraj @ Rohit

FIR No: 1195/15

Under Section: 380/392/397/458/307/186/353/411/34 IPC

PS: Kotwali

13.07.2020

Through video conferencing

This is fresh application for grant of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Hari Shankar, Ld. Counsel for the applicant.

IO has filed reply. Copy has already been supplied to Ld. Counsel electronically.

Ld. Counsel is seeking interim bail on the ground that father of accused has expired on 04.07.2020 and his presence is required for performing certain essential rituals.

Report of IO perused.

As per same, all the rituals pertaining to deceased father of accused have already been performed as informed by the wife of accused. Ld. Counsel, however, submits that 'Tehravi' of his deceased father is fixed for 16.07.2020. The report of the IO or the statement of wife of accused (recorded by IO) nowhere suggests that 'Tehravi' of father of accused is fixed for 16.07.2020.

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Be that as it may, IO has also reported that accused is involved in number of offences and two of such FIRs i.e. FIR No. 168/2018 and 295/2018 of PS Karawal Nagar were registered against him when he was on interim bail.

In these circumstances, I am not inclined to enlarge accused on interim bail. Application for interim bail of accused Neeraj @ Rohit is accordingly dismissed.

Copy of this order be sent to concerned Jail Superintendent as well as IO for information.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
13.07.2020

State Vs. Ajender Pratap Singh S/o Sh. Om Prakash Singh

FIR No: 215/14

Under Section: 395/120B IPC

PS: Lahori Gate

13.07.2020

Through video conferencing

This is fresh application for extension of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Subhash Chauhan, Ld. Counsel for the applicant.

During the course of arguments, Ld. Counsel seeks permission to withdraw the present application. He further submits that accused Ajender Pratap Singh, S/o Sh. Om Prakash Singh shall surrender by 16.07.2020 at 04.00 p.m. at Tihar Jail.

The concerned Jail Superintendent is directed to admit the accused in jail, if he surrenders in light of submission of his counsel and, shall send a compliance report to this court accordingly.

The application filed on behalf of accused Ajender Pratap Singh, S/o Sh. Om Prakash Singh stands disposed off as withdrawn.

Copy of this order be sent to concerned Jail Superintendent for compliance. Another copy of this order be also sent to Ld. Counsel through official email ID.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
13.07.2020